Financial- scheme of IDBI .

3783. SHRI SUBAS MOHANTY: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India propose to promote two schemes of financial assistance to eligible industrial units for promotion of energy conversation in industry; and

(b) if so, what arc the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFA-IRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b) With a view to encourage energy conservation in Industry, the Industrial Development Bank of India (IDBI) has launched in Tune, 1988 two schemes of financial assistance to eligible industrial units which have been in operation for a minimum period of 5 years. Under these Schemes known as Energy Audit Subsidy (EAS) Scheme and Equipment Finance for Energy Conservation (EFEC) Scheme, the IDBI will subsidise the cost of preparation of preliminary audits and detailed energy audils approved energy consultants including National Productivity Council, Petroleum Conservation and Research Association and the Technical Consultancy Organisation promoted by all India Financial Institutions to the extent of 50 per cent of the cost. The subsidy will be upto Rs. 10,000 for preliminary audits Rs 1,00,000 for detailed energy and audit. Assistance under the EFEC scheme would be by way of term loans for acquisition of equipment. A novel feature of the scheme is that interest on the loans granted for of energy installation conservation equipment would enjoy a rebate linked to the extent of energy-saving actually .achieved In relation to a standard of. datum level for the Industry subject to a floor level of Interest at 10 per cent p.a. The basic- rate of interest is currently 14% p.a. At the option of the borrower, interest car. be funded for a period upto 2 years on simple interest basis,

RECOMMENDATIONS OF WORKING GROUP ON CAPITAL MARKETS

3784. SHRI SUBAS MOHANTY: Will the Minister of FINANCE be plea's-de to state:

- (a) whether the working group capital markets has recommended that part of the equity of public sector un't* be offered to private investors as reported in the Economic Times of June 29, 1988 and
- (b) if so, what is Government's re action thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) The Wording Group on Capital Markets has not yet submitted its Final Report, hence t*'c question of Government's reaction thereto does not arise.

Non-lifting of Iron from NMDC Mines by MMTC

3785. SHRI SHIV PRATAP MISHRA: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to a news-item which appeared in the Hindustan Times of the 14th August, 1988 under the caption MMTC indifference behind NMDC loss:
- (b) whether in the news-item it has been stated that MMTC is not lifting iron ore from NMDC mines;
- (c) if so what are the details of the controversy; and
- (d) what steps: have been taken to resolve the issue 7

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THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) and (b) Yes, Sir.

(c) and (d) National Minerals Development Corporation (NMDC)) wants larger off take of ore from its minej and payments at higher prices for its ore. However, since MMTC has contracts with foreign buyers for limited quantity of ore, it is not able to procure the entire quantity of ore offered by Donimalai mines. It is paying a price for this ore based on standard cost as determined by Bureau of Industrial Costs k Prices (BICP). Problems relating to exports are constantly reviewed by Government and the concerned organisations. Issues relating to price, etc. are also discussed periodically by these organisations in order to arrive at a mutually satisfactory solution and maintain exports.

Declaration of Undisclosed Income by Shri Amitabh Bachchan

3786. SHRI CHIMANBHAI MEHTA:

SHRI SATYA PRAKASH MAL-VIYA:

SHRI ANAND PRAKASH GAU-TAM:

Will the Minister of FINANCE be pleased to state :

- (a) whether it is a fact that Shri Ami tabh Bachchan has declared an undisclos ed incvine of about Rs. one crore recent ly, if so, what are the details thereof;
- (b) whether Shri Bachchan is taking benefit of the amnesty provision under the Income Tax Act for the first time; and
- (c) what action has been taken in the matter 7

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN

THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) No, Sir. In' March, 1988, Shri Amitabh Bachchan'furnished returns of income for the assessment years 1976-77 to 1986-87, declaring aggregate addit onal income of Rs. 30.5 lakhs for the said years.

- (b) No, Sir. Shri Amitabh Bachchan has not filed the returns of ineoav under the Amnesty Scheme, which was in operation only during the period Sep timber, 1985 to March, 1987. However, pursuant to these returns, Shri Amitabh Bachchan has also made an application under section 273A of the Income-tax Act to the Commissioner of Income-tax, seeking re duction/waiver of penalty and interest. The application under the said provision has been made by Shri Amitabh Bachchan for the first time.
- (c) AooessmentIre-assessment proceedings for the relevant years are in hand. The applicantion under Section 273A of the Income-tax Act can be considered by the Commissioner of Income-tax after the completion of the pending assessin^utjre-asses;ment proceedings.

Cash compensatory Support on Exports of Ethanibutol, etc.

3787. PROF. C. LAKSHMANNA:

DR. (SHRIMATI) SAJIOHNI MAHISHI :

SHRI DAYANAND SAHAY:

Will the Minister of COMMERCF be pleased to state

- (a) what is the cash compensatory support given on the export of Ethambutol Rifampicin, Pyrazinamide, Ampicillin and other drugs produced from intermrdiates?
- (b) what is the basis of givinj? cash compensatory support and duty draw back and